

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.214
Appeal/52(AHM)2023

Proceedings under Section 58 r.w 59 Co. Act, 2013 r.w Rule Rule 11 & 70 of NCLT Rules, 2016

IN THE MATTER OF:

Shashi Kumar Mohata

.....Applicant

Vs.

Reliance Industries Limited & Anr

.....Respondent

Order delivered on: 25/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Aakash K. Modh, Adv.

For the Respondent : Mr. Harmish K. Shah, Adv.

ORDER

A leave note is received from the applicant.

List for further consideration on 11.07.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)